

RAJYA SABHA

Monday, the 11th August 1969/the 20th
Shraavan, 1891 (Saka)

The house met at eleven of the clock,
THE DEPUTY CHAIRMAN in the
Chair

MEMBER SWORN

Shri S. Sivaprakasam (Pondicherry)

ORAL ANSWERS TO QUESTIONS

†WEST BENGAL'S PROPOSAL TO CENTRE
REGARDING MUNICIPAL ELECTIONS

*356. SHRI CHITTA BASU : Will
the Minister of LAW AND SOCIAL
WELFARE be pleased to state:

(a) whether the West Bengal Govern-
ment have sent a proposal for amending
Article 329 of the Constitution of India
with a view to bringing the issue of Muni-
cipal elections within the purview of that
Article; and

(b) if so, the reaction of the Central
Government thereto?

THE DEPUTY MINISTER IN THE
MINISTRY OF LAW AND IN THE
DEPARTMENT OF SOCIAL WEL-
FARE (SHRI MOHAMMED YUNUS
SALEEM) : (a) No, Madam.

(b) Does not arise.

SHRI CHITTA BASU: May I
know whether it is a fact that the election
results of four Municipalities in West
Bengal and some wards of some Municipa-
lities could not be published because of a
certain injunction given by the High
Court of Calcutta and these cannot
be announced unless measures are taken
to include the municipal elections under
article 329 of the Constitution? What
steps do the Government propose
to take under these peculiar circumstan-
ces?

SHRI MOHAMMED YUNUS
SALEEM : The elections to the muni-
cipality and the Municipal Corporation
are conducted under State supervision.
The Election Commission has nothing
to do with the conduct of such elections.
If any such petition has been filed in the
High Court and any High Court, according

to the learned Member, has passed any
erroneous orders, the remedy is open to
get such orders corrected. It is not for the
election Commission to interfere in such
matters.

SHRI CHITTA BASU : The remedy
is to amend article 329 of the Constitution.
May I know whether the Government
proposes to amend the Constitution to
bring in municipal elections under the
purview of that article?

SHRI MOHAMMED YUNUS
SALEEM : There is no such proposal.

DEVELOPMENT OF BACKWARD AREAS IN MADHYA PRADESH

*441. SARDAR D. K. JADHAV : Will
the Minister of INDUSTRIAL DEVELOP-
MENT, INTERNAL TRADE AND COM-
PANY AFFAIRS be pleased to state:

(a) the details of development of the
backward areas in Madhya Pradesh un-
dertaken by the Government of India dur-
ing the Third Five Year Plan period, the
action taken by Government for the es-
tablishment of public sector industries in
these areas and the licences issued during
this period for establishing industrial un-
dertakings there on priority basis; and

(b) what are the details of the schemes
for further developing such areas during
the Fourth Five Year Plan period?

THE DEPUTY MINISTER IN THE
MINISTRY OF INDUSTRIAL DEVELOP-
MENT, INTERNAL TRADE AND
COMPANY AFFAIRS (SHRI BHANU
PRAKASH SINGH) : (a) The Planning
Commission have emphasised upon all
State Governments, the need for building
up *infra-structure* facilities and for
conservation and development of natural
resources of the areas adjudged to be
backward within a state, with the object
of reducing disparities. Large scale indus-
tries, specially basic and heavy industries,
frequently serve as a spearhead of intensive
and broad based development. Accordingly
the Third Plan proposed an outlay of Rs. 76
crores on State-owned power schemes in
Madhya Pradesh. Similarly the undermen-
tioned public sector projects have been
set up in Madhya Pradesh during the
first three five year plans:

1. Bhilai steel plant, Bhilai.
2. Heavy Electricals, Bhopal.
3. Nepa Paper Mills, Nepalgarh.
4. Security Paper Mills, Hoshangabad

†Transferred from the 6th August,
1969.